

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1**

CP(IB) 115 of 2020

**Coram: MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.10.2020**

Name of the Company: Mercury Car Rentals Pvt Ltd
V/s
Shiva Industrial Security Agency (Gujarat) Ltd

Section: 9 of the Insolvency & Bankruptcy Code

ORDER

Learned Counsel Mr. Tirth Nayak appeared for the Operational Creditor.

Learned Counsel Ms. Kanchan Yadav appeared for the Corporate Debtor.

Learned Counsel for the Corporate Debtor appeared, she undertakes to file Vakalatnama (in physical form) within seven days along with the Board Resolution and seeks some time to file Affidavit-in-reply.

The Corporate Debtor to file Affidavit-in-reply within **seven days** by serving advance copy to the other side.

The Operational Creditor may file its rejoinder, if any, thereafter, within **seven days** (not more than three pages) by serving an advance copy to the other side.

The matter stands adjourned for further consideration to 09.12.2020


**(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)**


**(MADAN B GOSAVI)
MEMBER (JUDICIAL)**

Dated this the 7th day of October 2020.